

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Transfer Original Petition (AT) (MRTP) No. 04/2017
(Old RTPE No. 176/1999)

IN THE MATTER OF:

Bansi Lal Arora Trust & Ors. ...Appellants

Versus

Skipper Towers Pvt. Ltd. & Anr. ...Respondents

**For Appellants: Ms. Prema Priyadarshini and Ms. Namrata Choudhary,
Advocates.**

For Respondents:

With

Contempt Case (AT) (MRTP) No. 05/2017 in
Transfer Original Petition (AT) (MRTP) No. 04/2017
(Old Contempt Application No. 02 /2017 in
Old RTPE No. 176/1999)

IN THE MATTER OF:

Bansi Lal Arora Trust & Ors. ...Petitioners/ Applicants

Versus

Skipper Towers Pvt. Ltd. & Anr. ...Contemnors/Respondents

**For Applicants: Ms. Prema Priyadarshini and Ms. Namrata Choudhary,
Advocates.**

**For Contemnors/
Respondents:**

ORDER
(Virtual Mode)

22.06.2021: Parties to e-file Convenience Compilation/s with index containing their pleadings as well as copies of documents which they want to refer

Cont'd.../

or rely on at the time of arguments alongwith, brief written submissions, not more than three pages, and copies of judgments which parties want to rely on, within two weeks.

Counsel for the Respondent is not present. On last date the Counsel for Respondent was present. This Appeal and Contempt Application be listed on next date for hearing. If on that date Counsel for Respondents or Respondent do not appear, we will proceed with the matter.

List the Appeal and Contempt Application 'For Hearing' on **17th August, 2021.**

**[Justice A.I.S. Cheema]
The Officiating Chairperson**

**[Dr. Alok Srivastava]
Member (Technical)**

Archana/gc.